

TO BE PUBLISHED IN PART-II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED: 26.6.79.


NOTIFICATION
INCOME TAX

No. 2896 (F.No.261/27/78-ITJ) In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and all other enabling powers in this behalf, the Central Board of Direct Taxes, New Delhi, hereby make the following amendment in the schedule appended to notification No.2475(F.No.261/27/78-ITJ) dated 22nd August, 1978:-

Against S.No.1 - AAC, Special Range, Indore the following shall be added:-


"21. Income-tax Officer, Special Investigation Circle, Indore."

This notification shall be operative w.e.f. 23.6.1979.


(S.N. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.

Copy to:-

1. The Commissioner of Income-tax, Madhya Pradesh-I, Bhopal.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.&P) -(Bulletin) - New Delhi - 5 copies.
4. Ad-VI Section/E.D.Section.


(S.N. Bhatnagar)
Under Secretary
Central Board of Direct Taxes